

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.C. Marg, CIVIL LINES, ALLAHABAD

Dated: 18/5/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/ 70214/2016 DB dated 17/05/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
ST/M/70175/2016	ST/50400/2015	COMMISSIONER OF CENTRAL EXCISE, LUCKNOW 7-A, ASHOK MARG, LUCKNOW

Name and Address of Respondent
INDIAN OIL CORPORATION LTD VIBHUTI KHAND, GOMTI NAGAR LUCKNOW

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s) SH L.P. ASTHANA, ADV
R-163, 11ND FLOOR
GREATER KAILASH-I
NEW DELHI

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishnu Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohitak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-B, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 10B, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 C.D.R.

15 Office Copy

16 Guard File.

17 M.S KNOWLEDGE PROCESSING PVT LTD (TAMMANAGEMENTINDIA.COM)

Asstt. Registrar
Regional Bench, Allahabad

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**MA-70175/16
& S.T. Appeal No.50400/15**

Arising out of O/A No.172-ST/LKO/2014 dated 10.10.2014 passed by
Commr. (Appeals) of Central Excise, Customs & S.Tax, Lucknow

For approval and signature:

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

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1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? : No
 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? : Yes
 3. Whether His Lordship wishes to see the fair copy
of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental
Authorities? : Yes

Commissioner of Central Excise & S.Tax, Lucknow

...APPELLANT(S)

VERSUS

M/s I. O. C. L.

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 17.05.2016

Final ORDER NO. 70214/2016

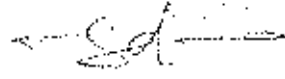


Per Mr. Anil Choudhary :

Heard the Id.A.R. for Revenue. Appeal is disposed off as withdrawn under Litigation Policy, as prayed in E/M.A.No.70175/16, without entering into merits. M.A. also stands disposed off.

(Pronounced in the open Court)


(Anil G. Shakkarwar)
Member (Technical)


(Anil Choudhary)
Member (Judicial)

mm

प्रमाणित प्रति / Certified True Copy
b → 9-6/16
सहायक रजिस्ट्रार / Asstt. Registrar
सौभाग्यनगर, बल्लारपुर रोड, बल्लारपुर
अर्थीका अधिकारी / Asstt. T.A.
38, एम. पी. रोड, बल्लारपुर-211001
38, M. P. Road, Ballarpur-211001

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